

2. In terms of the Commission's order dated 31.3.2004 in IA 13/2004, the applicant could undertake sale and purchase involving inter-state transmission of electricity for a period up to 15.5.2004 or till disposal of its main application for grant of licence, whichever is earlier, at its own risk. The period was extended up to 30.6.2004 by the order dated 14.5.2004 in IA 26/2004.

3. The applicant has filed the present interlocutory application for extension of time beyond 30.6.2004 on the ground that its application has not been disposed of.

4. On consideration of the fact that the applicant has prima facie qualified for grant of licence, we allow extension of the interim order dated 31.3.2004 for a further period up to 31.7.2004 or till disposal of the main application, whichever is earlier, on the terms and conditions specified in the said order dated 31.3.2004.

Sd/-
(H.L. BAJAJ)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 30th June 2004